

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 823 of 2020

In the matter of:

Micra Systems Pvt. Ltd.

....Appellant

Vs.

Masters India Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Abhay Mani Tripathi, Advocate.

Respondent: None

ORDER

(Through Virtual Mode)

25.11.2020: Notice directed against the Respondent has been received back undelivered with endorsement "left without address".

Learned counsel for the Appellant submits that the particulars of Respondent provided by the Appellant are as per Master Data of the Company and the same particulars are available on the website of Ministry of Corporate Affairs.

It appears that e-mail notice has been also sent on 10th November, 2020. There is no appearance on behalf of the Respondent. Learned counsel for the Appellant will take further steps to ensure service of notice upon Respondent on any alternate address. He may also provide mobile Nos./ e-mail address of the Respondent, if available. Dasti service is also permitted.

Contd/-.....

List the appeal on 8th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g